

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

5.

IA 1838(MB)2024  
IN C.P. (IB)/09(MB)2021

CORAM:

MS. ANU J. SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 23.04.2024

NAME OF THE PARTIES:

M/S. Index Logistics Pvt. Ltd.

Vs

M/S. Jms Logistics And Express Pvt. Ltd.

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

1. Mr. Narendra Singh, Ld. Counsel for the Applicant present.
2. **IA-1838(MB)2024:** This is an application filed by the Applicant under rule 13, 17 of the Insolvency and Bankruptcy Board of India (Liquidation Regulation), 2016, for taking report certifying constitution of the committee of creditors. The same is taken on record. Accordingly, IA-1838(MB)2024 is **allowed and disposed of.**

Sd/-

ANU J. SINGH  
Member (Technical)

Sd/-

KISHORE VEMULAPALLI  
Member (Judicial)